

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 17/2022

IN THE MATTER OF:

Dr. D.S. Katara & Anr.

... Applicants

Versus

Government of NCT of Delhi & Ors

... Respondent

I N D E X

| <u>Sl. No.</u> | <u>Particulars</u> | <u>Pg. No.</u> |
|-----------------------|--|-----------------------|
| 1. | REPLY ON BEHALF OF RESPONDENT NO. 2- DISTRICT MAGISTRATE (NEW DELHI) GOVT. OF NCT OF DELHI | 1-2 |
| 2. | Annexure-A: (Colly) Copies of relevant revenue record i.e. Khata khatouni | 3-9 |
| 3. | Annexure-B: Copy of copy of notification dated 29.10.2019 | 10-18 |

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**REPLY ON BEHALF OF RESPONDENT NO. 2- DISTRICT
MAGISTRATE (NEW DELHI), GOVT. OF NCT OF DELHI**

MOST RESPECTFULLY SHOWETH:

1. This Hon'ble Tribunal vide order dated 20.12.2024 sought answers in regards to the ownership of the land of the unauthorized colony.
2. That the colony K-2, Mahipalpur is part of revenue estate of village Mahipalpur, New Delhi. The village Mahipalpur has been ceased to be a rural area and has instead been converted into an urban area under Section 507 of the Delhi Municipal Corporation Act, 1957 vide notification TCO/82/47 dated 06-05-1982. Consequent upon the urbanization of village U/S 507 of DMC Act, as such Revenue Authority has no jurisdiction over stretch of urbanized land in any form. DDA being entrusted as land management agency for urban area, the land related matter pertaining to this area is dealt by DDA. The copies of relevant revenue record i.e. Khata khatouni are annexed as **Annexure-A.**
3. That on 29.10.2019, Ministry of Housing and Urban Affairs, Govt. of India notified the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorized Colonies) Regulations, 2019 including



the colony K-2, Mahipalpur Extension having registration no. 138 mentioned at Sr. no. 138 at Annexure-II of gazette notification G.S.R. 814(E) dated. 29-10-2019. A copy of notification is annexed as **Annexure-B**.

4. That as per the regulations stated above issued by MoHUA, GoI, vide gazette notification G.S.R. 814(E) dated. 29-10-2019. DDA is entrusted with the regularization of the unauthorized colonies. The process of regularization includes identification of owner of the land also.
5. The Matter concerning civic amenities is already under consideration of DDA and DJB for its urgent redressal.
6. That the answering respondent is ready and willing to abide by any further order(s)/direction(s) issued by this Hon'ble Tribunal considering the facts & circumstances of present case.

Sub-Divisional Magistrate, Vasant Vihar
District New Delhi, Govt. of NCT of Delhi



order with bill
 15/01/11
 2002-03

148
 149
 150

2002-03

2002-03

821 118
 822 6.6
 823 5.0
 824 2.8
 825 2.88
 826 2.9
 827 1

2002-03 4=21

149
 150

2002-03

2002-03

776 446
 781 441
 782 446
 792 446
 793 1.8

2002-03 4=60

Case No: 297
 dt: 11/9/2011

Case No:
 dt: 2/9/11

Annexure-B

46

THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(i)]

MINISTRY OF HOUSING AND URBAN AFFAIRS

NOTIFICATION

New Delhi, the 29th October, 2019

G.S.R. 814(E).—In exercise of the powers conferred by Section 57 of the Delhi Development Act, 1957 (61 of 1957) and in supersession of the Regulations for Regularisation of Unauthorised Colonies in Delhi published *vide* notification number S.O 683(E), dated the 24th March, 2008, except as respects things done or omitted to be done before such supersession, the Delhi Development Authority, with the previous permission of the Central Government, hereby makes the following Regulations, namely:-

1. Short title and commencement. – (1) These Regulations may be called the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Regulations, 2019.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions. – In these regulations, unless the context otherwise requires, –

- (a) "Affluent unauthorised colonies", means colonies as specified in Annexure I (69 colonies) and includes any other affluent identified by the Delhi Development Authority under these regulations;
- (b) "Annexure" means the Annexure appended to these regulations;
- (c) "carpet area" shall have the same meaning as assigned to it in clause (k) of Section 2 of the Real Estate (Regulation and Development) Act, 2016 (16 of 2016);
- (d) "locality" means classification of colonies as A / B / C / D / E / F / G / H determined as per the circle rate notified under section 27 of the Indian Stamps Act, 1899 (2 of 1899) as applicable to the National Capital Territory of Delhi;
- (e) "local authorities" means the Delhi Municipal Corporation established under the Delhi Municipal Corporation Act, 1957 (66 of 1957) or the New Delhi Municipal Council established under the New Delhi Municipal Council Act, 1994 (44 of 1994) or the Delhi Development Authority established under the Delhi Development Act, 1957 (61 of 1957), Delhi Cantonment Board established under the

Cantonments Act, 2006 (4 of 2006) and entitled to exercise control in respect of the areas under their respective jurisdiction;

- (f) "resident" means a person having physical possession on the basis of a registered sale deed or latest set of Power of Attorney, Agreement to Sale, Will, Possession letter and other documents including documents evidencing payment of consideration in respect of a property in unauthorised colonies and includes their legal heirs but does not include tenant, licensee or permissive user;
- (g) "unauthorised colony" means a colony or development comprising of a contiguous area, where no permission has been obtained for approval of layout plan or building plans and has been identified for regularisation of such colony in pursuance to the notification number S.O. 683(E) dated the 24th March, 2008 and includes colonies as identified by the Delhi Development Authority under these regulations as specified in Annexure II (1797 colonies).

3. Classification of land. – The categories of land that are to be considered for conferring or recognising ownership or transfer or mortgage rights shall be as under-

- (a) Category- 1 of land shall include the following, namely:
 - (i) Original Gaon Sabha land at the time of commencement of the Delhi Land Reform Act, 1954 (8 of 1954);
 - (ii) land acquired by the Government for which compensation has been paid or deposited by the acquiring agency; and
 - (iii) agricultural land under section 81 of the Delhi Land Reforms Act, 1954 (8 of 1954) with or without possession.
- (b) Category -2 of land shall include the following, namely: -
 - (i) private land; and
 - (ii) land that has been acquired by any acquiring agency but compensation has not been deposited by the acquiring agency.

4. **Assessment of charges.** - (1) The assessment of charge from a resident shall be calculated on carpet area basis for each unit.

(2) For a resident holding multiple properties, the rate of charges shall be determined by clubbing carpet areas of all properties of the resident in all unauthorised colonies.

(3) If a resident does not apply for conferment of rights on all his properties simultaneously, and it is discovered that he has paid charges at a lower rate on account of non-disclosure of all his properties, the charges at applicable rates shall be payable on all the properties including the properties where the rights have already been conferred.

(4) For the purpose of determination of the charges, the circle rate of the highest locality of the surrounding residential area shall be taken as basis.

(5) The Charges for built up area to be recovered from category-1, as referred to in clause (a) of regulation 3, land shall be as follows: -

| Sl. No. | Where cumulative carpet area charges of a resident in all the properties in all unauthorised colonies is | Charges |
|---------|--|--|
| (1) | (2) | (3) |
| 1. | Less than 100 sqm | Carpet area x $\frac{1}{4}$ x 0.5% of circle rate of locality in terms of sub-regulation 4 of regulation 4 |
| 2. | More than (or equal to) 100 sqm but less than 250 sqm | Carpet area x $\frac{1}{4}$ x 1% of circle rate of locality in terms of sub-regulation 4 of regulation 4 |
| 3. | Greater than or equal to 250 sqm | Carpet area x $\frac{1}{4}$ x 2.5% of circle rate of locality in terms of sub-regulation 4 of regulation 4 |

(6) For vacant plots, the ownership or transfer rights shall be granted based on the area of plot and the nominal rate of 0.5 per cent, 1 per cent and 2.5 per cent depending upon the size of plots less than 100 sqm, 100 to 250 sqm and greater than 250 sqm in the Government land and half of these amount if the plot is situated on the private land.

(7) The charges to be recovered for vacant plot situated in Category-1 as referred to in clause (a) of regulation 3 shall be as follows: -

| Sl. No. | Where cumulative vacant plot area charges of a resident in all the properties in all unauthorised colonies is | Charges |
|---------|---|--|
| (1) | (2) | (3) |
| 1. | less than 100 sqm | Land area x 0.5% of circle rate of locality in terms of sub-regulation 4 of regulation 4 |
| 2. | More than (or equal to) 100 sqm but less than 250 sqm | Land area x 1% of circle rate of locality in terms of sub-regulation 4 of regulation 4 |
| 3. | Greater than or equal to 250 sqm | Land area x 2.5% of circle rate of locality in terms of sub-regulation 4 of regulation 4 |

(8) The charge for the classification of land in Category-2 as referred to in clause (b) of regulation 3 shall be fifty per cent of charges applicable to land in Category-1.

(9) Depending upon the category and locality of land, the charge, based on the applicable circle rates and calculated on the basis of charges specified in sub-regulation 5 as on date, are illustrated at Table-1 and Table-2 under **Annexure III**.

(10) The charges shall be valid for a period of one year from the date of notification of these regulations and thereafter, eight per cent, per annum simple interest shall be recovered on late payment of charges beyond one year.

(11) The amount levied shall be rounded off to nearest hundred rupees after calculating the amount for the entire property or unit.

(12) The residents shall have option to pay the charge in three equal installments.

(13) The residents who are paying the entire charges in one installment shall immediately be granted the ownership or mortgage or transfer rights in the property, as the case may be.

(14) The residents who opt to deposit the charge in installments shall be conferred provisional ownership or mortgage or transfer rights after depositing two-third of the total payable charge, which shall be converted into permanent rights after full and final payment of entire amount due on account of charges.

5. **Conferment of rights.** - (1) The conferment of rights on land under the footprint of the building shall be

in proportion to the carpet area of the floor held by the resident.

(2) In cases where the total carpet area of a floor in a building exceeds the plot area, (i.e. having projections beyond plot area), rights shall be restricted only in respect of the plot area.

(3) In cases where the total carpet area of ground floor in a building is less than the plot area (i.e. ground coverage is less than hundred per cent.), rights shall be conferred only in respect of the land under the building footprint.

(4) The procedure for submission of application for conferment of rights and the examination thereof including issuance of conveyance deed or authorisation slip, as the case may be, shall be such as specified in Annexure IV.

(5) The Delhi Development Authority shall ensure that in cases of unauthorised colony falling on acquired land, the residents of which has been allowed for property rights under these regulations, no compensation is released, and no resident or his predecessors in interest shall claim such compensation even in cases where the amount of compensation has been deposited with the Courts or Land Acquisition Collector or other agencies.

(6) The payment of charges, and interest on late payment, if any, for all category of land, shall be collected by the Delhi Development Authority and kept in the 'Special Development Fund'.

(7) The boundaries of unauthorised colonies or clusters of unauthorised colonies shall be delineated by the Delhi Development Authority.

(8) The Delhi Development Authority shall prepare Local Area Plan and Development Control Norms for all unauthorised colonies or clusters of unauthorised colonies and make necessary amendments in the Master Plan for Delhi (MPD)-2021 and Urban Building Bye Laws for Delhi (UBBL)-2016 to pave the way for planned redevelopment of the existing units on "as is where is" basis.

(9) The Delhi Development Authority shall ensure correct identification of resident applicants.

(10) The conveyance deed or authorisation slip, as the case may be, shall be issued for residential purpose only irrespective of current use of the property.

(11) No Penalty and External Development Charge shall be levied from residents for recognising ownership or mortgage or transfer rights.

(12) In case any dispute arises in respect of conferment of rights under these regulations, the aggrieved person may make a representation to the Delhi Development Authority, and upon receiving such representation, the Delhi Development Authority may, within a period of ninety days from the receipt of such representation and after hearing the parties, pass such order as it deems fit.

6. **Identification of colony** – Identification of other eligible new colonies as per the revised eligibility criteria notified on 01.01.2015, i.e., existence of colony as on 01.06.2014 and 50% development of the colony as on 01.01.2015 as cut off dates, for conferment/ recognition of ownership/mortgage rights to residents in these areas to be completed in the next two years by DDA from the date of notification of these Regulations in the Official Gazette.

7. **Exclusion.** – Under these regulations, no rights shall be conferred or recognised-

- (a) over prohibited land, that is, land falling in reserved or notified forests, land identified as protected or prohibited area by the Ancient Monuments and Archaeological Sites and Remains Act, 1958 (24 of 1958), land falling in Zone-O, Yamuna Flood Plain, land falling in right of way of existing roads and Master Plan Roads, land under right of way of high tension lines, land falling in ridge area of Delhi and land reserved or protected under any other law for the time being in force;
- (b) affluent unauthorised colonies.

[F. No. F.1 (1) CUCC/CLM/DDA/19/Pt.-1]
D. SARKAR, Commissioner-cum-Secy., DDA

LIST OF UNAUTHORISED COLONIES INHABITED BY AFFLUENT SECTION OF SOCIETY

(See regulation 2(a))

| List of UCs inhabited by affluent section of society | | |
|--|-----------|--|
| S. No. | Regn No. | Name of Colony |
| 1. | | Sainik Farms |
| 2. | | Mahendru Enclave |
| 3. | | Anant Ram Dairy |
| 4. | 453 | Defence Service Enclave (Sainik Farm) |
| 5. | 519 | Anupam Garden, Delhi-68 South Chhatarpur |
| 6. | 738 | Khirki Extn. Colony Carriappa Marg, M.B. Road, New Delhi-62 |
| 7. | 12-(ELD) | Defence Service Enclave, Khanpur, New Delhi-62 South Sangam Vihar |
| 8. | 1295 | Sainik Farms Western Avenue N.Delhi |
| 9. | 143 | Freedom Fighters Enclave, IGNOU Road, Neb Sarai, New Delhi-68 South Chhatarpur |
| 10. | 165 | Freedom Fighters Colony, Neb Sarai South Chhatarpur |
| 11. | 44-(LOP) | Freedom Fighters Community Development & Welfare Association, Neb Sarai New Delhi 68 |
| 12. | 1389 | Freedom Fighters Enclave Delhi-68 |
| 13. | 1355 | Freedom Fighters Enclave, Near Neb Sarai, Mehrauli, Delhi-68 |
| 14. | 1355 B | Freedom Fighters Enclave, Near Neb Sarai, Mehrauli, Delhi-68 |
| 15. | 1031 | Freedom Fighters Enclave Neb Sarai Delhi-68 |
| 16. | 294 | Freedom Fighters Vihar, Nebsarai, New Delhi |
| 17. | 1120 | Freedom Fighters Enclave Neb Sarai Delhi-68 |
| 18. | 459 | Freedom Fighter Enclave, Nev Sarai, Delhi-68 |
| 19. | 1587 | FF CC Colony, Neb Sarai, New Delhi South Chhatarpur |
| 20. | 978 | Neb Sarai Extn. Area Delhi-68 |
| 21. | 1244 A | Neb Sarai Extn., Ph-II IGNOU Road Delhi |
| 22. | 330 | Indira Enclave, Neb Sarai |
| 23. | 1119 | Neb Valley IGNOU Road, Neb Sarai, Delhi-68 |
| 24. | 1244 | Neb Sarai Extn., Ph-II IGNOU Road Delhi |
| 25. | 31-(LOP) | Neb Sarai Extn. Area New Delhi 68 South Chhatarpur |
| 26. | 108-(ELD) | Neb Sarai New Delhi 68 |
| 27. | 128-(ELD) | Neb Sarai, Saidulajab Market Association New Delhi 68 |
| 28. | 154 | Dang Complex, IGNOU Road, Saidulajab Extn., New Delh-30 South Chhatarpur |

| | | |
|-----|-----------|---|
| 29. | 1054 | Saidulajab Extn.Paryavaran Complex Delhi-30 South Chhatarpur |
| 30. | 1415 | Saidulatab Extn.J-Block, Paryavaran Complex, Delhi-30 |
| 31. | 1446 | Saidulajaib Extn., Kohinoor Enclave, M.B. Road, Opp. CISF Complex. |
| 32. | 126 | Saidulajab Extn. Mehrauli, New Delhi-68 |
| 33. | 1513 A | Saidulajaib Extn., New Delhi-30 |
| 34. | 1513 B | Saidulajaib Extn., New Delhi-30 |
| 35. | 114-(ELD) | Saidulajaib Village Residence Welfare Association New Delhi |
| 36. | 374 | Sultan Apartment, Gali No.2, Saidulla Jaib, M.B.Road, Delhi-30 |
| 37. | 129 | Harcharan Bagh, Andheria More, Vasant Kunj Road, Delhi-30 South Mehrauli |
| 38. | 1112 | Shanti Kunj (Main) Near Church Vasant Kunj Delhi-70 South Mehrauli |
| 39. | 83 | Shanti Kunj, Behind Sect.-D, Pocket III & IV, Vasant Kunj South Mehrauli |
| 40. | 1144 | Shanti Kunj Behind Deep Public School, Vasant Kunj) Delhi-70 South Mehrauli |
| 41. | 5 | Bhawani Kunj behind Sector D-II, Vasant Kunj, New Delhi-70 South Mehrauli |
| 42. | 576 | Bhawani Kunj Near Vasant Kunj, Delhi-70 South Mehrauli |
| 43. | 504 | Shri Sai Kunj, Mehrauli, Delhi-70 South Mehrauli |
| 44. | 1343 | Asha Kunj Vasant Kunj Delhi-70 South Mehrauli |
| 45. | 110-(ELD) | The Haven Athene Hospitality Services Pvt. Ltd, Property No. 4-1-14, Ward- I, Kalka Das Marg, Mehrauli New Delhi 30 |
| 46. | 111-(ELD) | The Sunridge, Sunridge India Heritage Pvt. Ltd.Haveli Sarai No. 6, Kalka Das Marg Mehrauli, New Delhi 30 |
| 47. | 112-(ELD) | The Qila, Sunridge Qila Resorts Pvt. Ltd. 4A, Ward -I, Kalka Das Marg Mehrauli New Delhi |
| 48. | 109-(ELD) | The Sunridge, Sunridge India Heritage Pvt. Ltd. Haveli Sarai No. 8, Kalka Das Marg Mehrauli, New Delhi 30 |
| 49. | 556 | Amaltas Avenue (Samalka) Colony, Rajokri, Delhi |
| 50. | 425 | Vasant Kunj Enclave, Delhi-70 New Delhi Bijwasan |
| 51. | 62 | Vasant Kunj Enclave, B-Block, Mlikapur Kohi, Village Rangpuri New Delhi Bijwasan |
| 52. | 143-(ELD) | RuchiVihar, Rang Puri Abutting Block-B, Delhi 37 South West Bijwasan |
| 53. | 321 A | Defence Enclave, Mahipalpur, Extn.-II, New Delhi-37 |
| 54. | 321 B | Defence Enclave, Mahipalpur, Extn.-II, New Delhi-37 |
| 55. | 1593 | Defence Enclave Development Association , Mahipal Pur Extn. New Delhi-37 |
| 56. | 866 | Chatterpur Mini Farms Chatterpur main Road Mehrauli New Delhi-62 South Chhatarpur |
| 57. | 2-(ELD) | GadaiPurExtn., 26-A. Club Drive, GadaiPur Extn., Mehrauli, Gurgaon Road, GadaiPur, Delhi-30 |
| 58. | 591 | Green Meadows, SatbariMehrauli, Delhi South Chhatarpur |

[भाग II-खण्ड 3(i)]

भारत का राजपत्र : असाधारण

51

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|-----|----------|---|
| 59. | 31-(ELD) | Silver OAK Enclave, Village Jonapur GadaiPur, Mandi Road, New Delhi-47 |
| 60. | 37 | Club Drive Colony, M.G. Road, Gadaipur (Opp.Ghitorni) South Chhatarpur |
| 61. | 68-(ELD) | Sanskritik Aur Vikas Sanstha OSHO Drive Gadaipur Extn. Of Village Gadaipur Mehrauli New Delhi |
| 62. | 47-(LOP) | Silver OAK Enclave, Village JonapurGadaipur Mandi Road New Delhi 47 |
| 63. | 916 | Chattarpur Extn. Mehrauli New Delhi-74 |
| 64. | 735 | ChattarpurExtn.Mehrauli New Delhi-74 |
| 65. | 480 | Chattarpur Enclave, Mehrauli Chattarpur, Road, Delhi-68 |
| 66. | 480 B | Chattarpur Enclave, Mehrauli Chattarpur, Road, Delhi-68 |
| 67. | 480 C | Chattarpur Enclave, Mehrauli Chattarpur, Road, Delhi-68 |
| 68. | 375 | Chattarpur Extn..A-I, New Delhi |
| 69. | 56 | Chhatarpur Enclave Ph-I, Block-A, Maidan Garhi, Village Road |

Explanation- Registration number is as per the list of unauthorised colonies registered by Government of National Capital Territory of Delhi in accordance with the Regulations for Regularisation of Unauthorised Colonies in Delhi dated the 24th March, 2008.

Annexure II

LIST OF UNAUTHORISED COLONIES IDENTIFIED UNDER 2008 REGULATIONS
(See Regulation 2(g))

| Sr. No. | Reg no | Part | Name of Colony |
|---------|--------|------|--|
| 1 | 1 | | Ladakh Budh Vihar Colony |
| 2 | 2 | | Prem Nagar-II, J-Block, Kirari Suleman Nagar, Nangloi |
| 3 | 3 | | Noor Nagar Extn., Jamia Nagar |
| 4 | 4 | | Kotla Vihar Ph-II, Tilangpur |
| 5 | 5 | | Bhawani Kunj behind Sector D-II, Vasant Kunj, New Delhi-70 |
| 6 | 6 | | Sangam Vihar, A Block, New Delhi-62 |
| 7 | 7 | | Harijan Basli, Masoodpur near Pocket-B, Sector 7,8,9, Vasant Kunj |
| 8 | 8 | A | Inder Prasth Colony Nathu Pura, Burari, Delhi-84 |
| 9 | 8 | B | Inder Prasth Colony Nathu Pura, Burari, Delhi-84 |
| 10 | 9 | | Krishna Enclave Opp. G.R.P.F. Camp, Dichawni Road, Jharoda Kalan |
| 11 | 10 | | St. John Church Colony, Mehrauli, New Delhi-30 |
| 12 | 11 | | Prem Nagar-II, L.M.P.Q. Block, Kirari, Suleman Nagar, Nangloi, New Delhi |
| 13 | 12 | | Prem Nagar-II, Kirari Suleman Nagar, Nangloi |
| 14 | 13 | | Prem Nagar-II, N.O. Block, Kirari, Nangloi, Delhi |
| 15 | 15 | | Sornesh Vihar, Chhawla, Najafgarh |
| 16 | 16 | | Shastri Park Extn., (Buland Masjid), Delhi-53 |
| 17 | 17 | | Balbir Nagar, Kirari Suleman Nagar, Nangloi, Delhi-41 |
| 18 | 18 | | Avadh Vihar, V-Block, Prem Nagar-II, Delhi-41 |
| 19 | 19 | | Hari Enclave, Part-II, Kirari Suleman Nagar |
| 20 | 20 | | Vashu Vihar Colony Holambi Kalan |
| 21 | 21 | | Ankur Vihar Colony Holambi Kalan |
| 22 | 22 | | Aruna Asafali Road, Village Kishan Garh |
| 23 | 23 | | Rajendra Park Extension Nangloi, Delhi-41 |
| 24 | 25 | | Harijan Colony, Village- Harewali, Delhi-39 |
| 25 | 26 | | Prem Nagar-II, Kirari Suleman Nagar, Nangloi, Delhi-41 |
| 26 | 27 | | Mange Ram Park, Pooth Kalan, Sector-23, Rohini |
| 27 | 28 | | Old Village Jasola Extension, Delhi-44 |
| 28 | 29 | | Shivani Enclave Ph-I, II, III, Kakrola, New Delhi-43 |
| 29 | 30 | | Upkar Vihar, Sawda Village, Delhi-81 |
| 30 | 31 | | Najafgarh Park Colony, Block A, B, & C, Dichaon Road, New Delhi-43 |
| 31 | 32 | | Aman Vihar, Kirari, Suleman Nagar |
| 32 | 33 | | Bhagwan Park, Jharoda Majra, Burari, Delhi-84 |
| 33 | 34 | | Yadav Nagar, F-Block, Delhi-42 |
| 34 | 36 | | Bhajanpura, C-Block, (Gali No. 1-5), Delhi-53 |
| 35 | 37 | | Club Drive Colony, M.G. Road, Gadaipur (Opp. Ghitorni) |
| 36 | 38 | | Dharam Pura Ph-I, Kakrola Road, Najafgarh |
| 37 | 39 | | Prem Nagar-II, O-Block, Part-II, Nangloi |
| 38 | 40 | | Shiv Ram Park (Kamruddin Nagar) Najafgarh Road, Nangloi |
| 39 | 41 | | New Hira Park, Dichaon Road, Najafgarh, New Delhi-43 |
| 40 | 42 | | Khanpur Extended Abadi, F-Block, Khanpur, New Delhi |
| 41 | 43 | | Sanjay Mohalla (D-Block Bhajanpura), Delhi-53 |
| 42 | 44 | A | Subhash Mohalla & Subhash Vihar (Gali No.1-10) North Ghonda |
| 43 | 44 | B | Subhash Mohalla & Subhash Vihar (Gali No.1-10) North Ghonda |
| 44 | 45 | | Nangli Poona Extn. G. T. Karnal Road, Delhi-36 |
| 45 | 46 | | Sai Baba Enclave, B-Block (Part-B), Najafgarh |
| 46 | 47 | | East Vinod Nagar, J-Block, (Part of East Vinod Nagar) Delhi-91 |
| 47 | 48 | | Chandan Vihar, Prem Nagar Part-III, Delhi-41 |
| 48 | 49 | | Milan Garden, Main Mandawali Road, Delhi-93 |
| 49 | 50 | | Prem Colony, Bawana Road, Narela, Delhi-40 |

| | | | |
|-----|-----|---|---|
| 50 | 51 | | New Yadav Enclave, Prem Nagar Part-III, Nangloi, Delhi-41 |
| 51 | 52 | | Ram Nagar, Prem Nagar-III, Kirari Suleman Nagar |
| 52 | 53 | | Sad Nagar Left Out Pocket, Mangla Puri Chowk, Palam Colony |
| 53 | 54 | | JNU Road Village, Kishangarh, New Delhi-70 |
| 54 | 55 | | Baldev Vihar, Karala Extn., Delhi-81 |
| 55 | 56 | | Chhatarpur Enclave Ph-I, Block-A, Maidan Garhi, Village Road |
| 56 | 57 | | Hari Enclave -I, Kirari Suleman Nagar, Delhi-41 |
| 57 | 58 | | Inder Enclave Ph-II, Mubarak Pur Road, Nangloi, Delhi-41 |
| 58 | 59 | | Pir Baba Basti, Vill. Jaitpur, Badarpur, New Delhi-44 |
| 59 | 60 | | Sangam Vihar, Kakrola Road, Najafgarh, New Delhi-43 |
| 60 | 60 | A | Sangam Vihar, Kakrola Road, Najafgarh, New Delhi-43 |
| 61 | 60 | B | Sangam Vihar, Kakrola Road, Najafgarh, New Delhi-43 |
| 62 | 61 | | New Roshan Pura, E-Block, Najafgarh, New Delhi-43 |
| 63 | 62 | | Vasant Kunj Enclave, B-Block, Mikapur Kohi, Village Rangpuri |
| 64 | 64 | | Shiv Enclave, Main Dichaon Road, Najafgarh, New Delhi-43 |
| 65 | 65 | | Rajender Park, Block A-1, Nangloi, Delhi-41 |
| 66 | 66 | | Prem Nagar-I, D & F Block, Kirari Suleman Nagar, Delhi-41 |
| 67 | 67 | | Satya Enclave Prem Nagar-II Delhi-41 |
| 68 | 68 | | Niti Vihar, Lal Mandir, Mubarakpur Road, Near Kirari Suleman Village. |
| 69 | 69 | | Janta Vihar, Jharoda Road, Najafgarh |
| 70 | 69 | A | Janta Vihar, Jharoda Road, Najafgarh |
| 71 | 70 | A | Hardev Nagar, Jharoda Majra, Burari |
| 72 | 70 | B | Hardev Nagar, Jharoda Majra, Burari |
| 73 | 71 | | Chhawla Extension, Paharwa Colony Part-I, New Delhi-71 |
| 74 | 72 | | Eka Vihar (Block A, B & C) near New Grain Market, Jharoda Road, Najafgarh |
| 75 | 73 | | Aman Vihar, Kirari, Suleman Nagar |
| 76 | 74 | | Inder Enclave Ph-II Nangloi, Mubarakpur Road, Delhi-41 |
| 77 | 75 | | Pandav Nagar, S-Block, Delhi-92 |
| 78 | 77 | | Munirka Kunj, Deendarpur |
| 79 | 78 | | Aaya Nagar Extn. Ph-I, New Delhi-47 |
| 80 | 79 | | Pratap Vihar, Part-II, Kirari Suleman Nagar, New Delhi-41 |
| 81 | 80 | | Yadav Park (A & B Block) Rohtak Road, Nangloi |
| 82 | 81 | | Bharat Vihar, Prem Nagar Ph-II, Nangloi |
| 83 | 82 | | Dwarka Vihar, Kakrola Road, Najafgarh, Delhi-43 |
| 84 | 83 | | Shanti Kunj, Behind Sect.-D, Pocket III & IV, Vasant Kunj |
| 85 | 84 | | Saurabh Vihar, N-Block (Amar Market) Hari Nagar Extn. Badarpur, New Delhi |
| 86 | 85 | | Mandawali, C-Block, Fajalpur, Uncheper |
| 87 | 86 | | Ishwar Colony Extn. Ph-I Bawana, New Delhi-39 |
| 88 | 87 | | Nehru Gali, Bhagat Colony, Burari, Sant Nagar, Delhi-84 |
| 89 | 88 | | Pratap Vihar, Part-III, Kirari Suleman Nagar, Nangloi |
| 90 | 89 | | Nishat Park, Kakrola Mor, Najafgarh Road, New Delhi |
| 91 | 90 | | Kirari Extn., R-Block, Karan Vihar Part-6 |
| 92 | 91 | | Mohan Baba Nagar, Badarpur, New Delhi-44 |
| 93 | 91 | B | Mohan Baba Nagar, Badarpur, New Delhi-44 |
| 94 | 92 | | Dashrath Puri, Dabri, Palam road, Delhi-45 |
| 95 | 93 | | Jain Nagar Colony Extn., Karala |
| 96 | 94 | | Swaran Park Extn.-I, Mundka, Delhi-41 |
| 97 | 95 | | Jaitpur Extn. L-Block, Badarpur, New Delhi-44 |
| 98 | 96 | | Sahurpur Extn. Satbari, Mehrauli |
| 99 | 97 | | Premi Nagar-II, K-Block, Nangloi |
| 100 | 98 | | Dichaon Enclave opp. D. K. Depot, Nangloi Road |
| 101 | 99 | | Yadav Park Block-C, Rohtak Road, Nangloi, Delhi-41 |
| 102 | 100 | | Shakti Enclave, Kilokri near Kalindi Colony, New Delhi |

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| 103 | 101 | | Narayan Vihar, Z-Extn. Block, Prem Nagar-II, Nangloi |
| 104 | 102 | | Meethapur Extn. Block 'D', Part-I, Badarpur, New Delhi-44 |
| 105 | 103 | | Shanti Vihar, Deenpur Najafgarh, New Delhi-43. |
| 106 | 104 | | Agar Nagar, Prem Nagar-3, Nangloi |
| 107 | 105 | | Rajdhani Park P & I Block, Nangloi, New Delhi-41 |
| 108 | 106 | | Rama Park Extn. (C-Block) Uttam Nagar |
| 109 | 107 | | Raja Vihar Colony, Siraspur, Delhi-42 |
| 110 | 108 | | Gopal Nagar, N-Block, M. D. Road, Najafgarh |
| 111 | 109 | | Tekhand Extn., Okhla Indl. Area Ph I, New Delhi-20 |
| 112 | 110 | | Shiv Vihar Main Kanjhawala Road, Delhi-81 |
| 113 | 111 | | New Aruna Nagar Colony (Majnu ka tila), Delhi-54 |
| 114 | 112 | | Shashi Garden, E Block, Shahdara, Delhi-91 |
| 115 | 113 | A | Chanden Vihar, West Sant Nagar, Burari, Delhi-84 |
| 116 | 113 | B | Chanden Vihar, West Sant Nagar, Burari, Delhi-84 |
| 117 | 115 | | Village Pusteni Kishan Garh, Vasant Kunj, New Delhi-10 |
| 118 | 116 | A | Vinoba Enclave, CRPF, Jharoda Kalan |
| 119 | 116 | B | Vinoba Enclave, CRPF, Jharoda Kalan |
| 120 | 117 | | Chander Vihar, Palam Extn., Part-I, New Delhi-75 |
| 121 | 119 | | Karam Vihar Part-5, Kirari Extn., Nangloi, Delhi-41 |
| 122 | 120 | | Ankur Enclave (Karawal Nagar Extn. North) Delhi-94 |
| 123 | 121 | | Shiv Colony, Village Gurhi Ramdhala, Kanjhawala, Delhi-81 |
| 124 | 122 | | Indraprastha Colony Part-I, Burari, Delhi-84 |
| 125 | 123 | | Prahlad Vihar, Gupta Colony, Bawana |
| 126 | 124 | | Saurabh Vihar, S-Block, Hari Nagar Extn. Jaitpur, Badarpur |
| 127 | 125 | | Gauri Shankar Enclave-II, Prem Nagar-III, Delhi-41 |
| 128 | 126 | | Saidulajab Extn. Mehrauli, New Delhi-68 |
| 129 | 127 | | Sharda vatsa Enclave PremNagar-III |
| 130 | 128 | | Mithapur Extn., A-Block, Badarpur, New Delhi-44 |
| 131 | 129 | | Harcharan Bagh, Andheria More, Vasant Kunj Road, Delhi-30 |
| 132 | 130 | | Nehru Enclave Part-I & II, School Block, Shakarpur, Delhi-92 |
| 133 | 131 | | Shiv Vihar, PremNagar-II, U-II, Kirari, Nangloi, Delhi-41 |
| 134 | 132 | | Amar Colony, C & N Block, Mundka, Nangloi, Delhi-41 |
| 135 | 133 | | Gauri Shankar Enclave-I, A-Block, Prem Nagar-III, Delhi-41 |
| 136 | 135 | | Sambav Babu Colony, Jaunapur Mandi, Pahari Abadi, Mehrauli |
| 137 | 137 | | Rama Garden, B-Block, Karawal Nagar, Delhi-94 |
| 138 | 138 | | Mahipalpur Extn., K-II Block, New Delhi-37 |
| 139 | 139 | | Mohan Baba Nagar, G-Block, Tajpur Extn., Badarpur |
| 140 | 141 | | Saurabh Vihar, R-Block, Hari Nagar Extn., Part- I, Badarpur |
| 141 | 142 | | Commercial Complex, Z-Block, Mohan Garden, New Delhi-59 |
| 142 | 143 | | Freedom Fighters Enclave, IGNOU Road, Neb Sarai, New Delhi-68 |
| 143 | 144 | | Chandan Place, Kali Piatu, Jharoda Road, Najafgarh |
| 144 | 145 | | Pratap Vihar Part-I, Nangloi, Delhi-41 |
| 145 | 146 | | Roshan Vihar, East Sadat Pur, Karawal Nagar |
| 146 | 147 | | Nawada Housing Complex, Block 'E' Uttam Nagar, New Delhi-59 |
| 147 | 148 | | Balbir Vihar, Kirari Suleman Nagar, Delhi-41 |
| 148 | 149 | | Mohan Garden 'B' Extn. Village Nawada Majra, Uttam Nagar |
| 149 | 150 | | Geeta Colony, O-Block Extn., Uttam Nagar, New Delhi-59 |
| 150 | 151 | | Himgiri enclave, Burari Road, Delhi-84 |
| 151 | 152 | | Indira Market & Aggarwal Colony, Haibatpura, Najafgarh, New Delhi-43 |
| 152 | 153 | | Mamurpur Krishna Nagar, Singhu Border, Narela |
| 153 | 154 | | Dang Complex, IGNOU Road, Saidulajab Extn., New Delhi-30 |
| 154 | 155 | | Okhla Vihar, Jamia Nagar, New Delhi-25 |
| 155 | 156 | A | Krishna Vihar Colony, Bawana, New Delhi-39 |
| 156 | 156 | B | Krishna Vihar Colony, Bawana, New Delhi-39 |